

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.409

IA/5486/ND/2023, New IA/6126/ND/2023 IN IB/284/(PB)/2021

IN THE MATTER OF:

| | | |
|-----------------------|-----|------------|
| Vivek Khanna & Ors. | ... | Applicant |
| Versus | | |
| Spaze Towers Pvt Ltd. | ... | Respondent |

under Section 7 of IBC, 2016.

Order delivered on 20.11.2023

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

| | |
|--------------------|---|
| For the Applicant | : Ms. Shraddha Deshmukh, Adv. |
| For the Respondent | : Mr. Sumesh Dhawan, Mr. Vatsala Kak, Mr. Shaurya Shyam & Mr. Raghav Dembla, Adv. |

ORDER

New IA/6126/ND/2023

This is an application filed on behalf of the Applicants (being Applicants No.30 & 31) under Rule 11 of NCLT Rules, 2016 seeking deletion of their name and removal as Applicants from IB/284/2021. Heard the submissions made by the Ld. Counsels for both the parties. The Ld. Counsel for the Respondent submitted that transfer application is pending before Hon'ble President, let the matter be fixed for hearing on **07.12.2023**.

IA/5486/ND/2023

This is an application filed on behalf of the Applicant No.2 under Rule 11 of NCLT Rules, 2016 seeking the deletion of his name and removal as Applicant from the CP (IB) No.284 of 2021. Heard the submissions made by the Ld. Counsels for both the parties. The Ld. Counsel for the Respondent submitted that transfer application is pending before Hon'ble President, let the matter be fixed for hearing on **07.12.2023**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**